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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

O.A.No.662/92

Dt. of order: 10.9.93

Radha Kishan Rao

: Applicant

Vs.

Union of India & Ors. : Respondents

None present on behalf of the applicant

Mr.K.N.Shrimal : Counsel for the respondents.

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

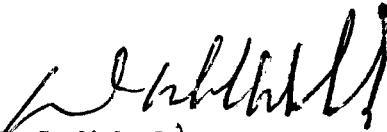
Applicant has stated in the O.A. that he has joined in the service of the respondents in the year 1953 and he was promoted as ~~Trade Test of~~ Cable Jointer in the year 1973. He submitted that in the seniority list his name finds place at Sl.No.293. He has further submitted that the written test was held and the applicant was declared successful on 8.8.84. He further submitted that after the declaration of the result of the written test he submitted reminders to the respondents for his promotion but the applicant was promoted provisionally as SELC vide office order dated 22.6.87. The respondent No.3 issued the seniority list vide order dated 28.6.88 but his name <sup>is</sup> ~~has~~ not shown in the seniority list as he was promoted provisionally. However the correction list was issued on 21.1.89 and his name was shown above the name of Shri B.K.Gupta. He has further submitted that the name of the applicant <sup>was</sup> ~~is~~ again put below all the juniors including Shri B.K.Gupta. He further submitted that he has challenged the order of written test dated 29.6.89. The applicant has prayed that he should be promoted from the year 1979 on the post of SELC instead of the year 1984. He has further prayed that the result of the written

test may not be declared.

2. Applicant has not joined any one as party and particularly Shri B.K.Gupta, against whom he is having grievance. Apart from that once the process of promotion has taken place and he was promoted in the year 1984, he cannot claim in the year 1989 that he should be promoted from 1979. This application is a belated one and filed after 10 years. Even in the prayer he has not mentioned clearly ~~that~~ which result should not be declared.

3. We do not find any force in the O.A. and the same is dismissed. Parties to bear their own costs.

  
(O.P. Sharma)  
Member(A)

  
(D.L. Mehta)  
Vice Chairman.